

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><u>24.02.2009</u></p> <p><u>OA No. 49/2009</u></p> <p>Mr. P.N. Jatti, Counsel for applicant.</p> <p>Heard learned counsel for the applicant.</p> <p>For the reasons dictated separately, the OA is disposed of.</p> <p> (B.L. KHATRI) MEMBER (A)</p> <p> (M.L. CHAUHAN) MEMBER (J)</p> <p>AHQ</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 24th day of February, 2009

ORIGINATION APPLICATION NO. 49/2009

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Diwakar Sharma son of Shri Radhey Shyam Sharma by caste Sharma, aged about 50 years, resident of House NO. 1762, Diwan Bhag Chand Ki Gali, Sonthliwaon Ka Rasta, Jaipur-3. Presently working as HPMO in the office of the Director Census Operation, 6-B, Jhalana Doongri, Jaipur.

.....APPLICANT

(By Advocate: Mr. P.N. Jatti)

VERSUS

1. Union of India through the Registrar General, Census, 2/A, Mansingh Road, New Delhi.
2. The Deputy Director, Census, Office of the Directorate of Census Operation, 6B, Jhalana Doongri, Jaipur.

.....RESPONDENTS

(By Advocate: -----)

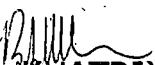
ORDER (ORAL)

The applicant has filed this OA against the order dated 04.02.2008 (Annexure A/1) whereby he has been given the benefit of II ACP w.e.f. 17.01.2008 whereas according to the applicant, he is entitled to the said benefit w.e.f. 26.02.2004. From the material placed on record, it is evident that applicant had made representation dated 27.01.2009 (Annexure A/4) before the authorities and had approached this Tribunal immediately by filing this OA on 02.02.2009.

2. In view of what has been stated above, we are of the view that such an application cannot be entertained at this stage since the applicant has made grievance before the appropriate authority and it will be in the interest of justice if direction is given to the appropriate

authority to decide the representation of the application dated 27.01.2009 (Annexure A/4) within a reasonable period. Accordingly, the present OA is disposed of with the direction to respondent no. 2 to decide the representation of the applicant dated 27.01.2009 (Annexure A/4) within a period of three months from the date of receipt of a copy of this order by passing a reasoned and speaking order. Needless to add that in case the applicant is still aggrieved by the order to be passed by respondent no. 2, it will be open for him to file substantive OA for the same cause of action.

3. With these observations, the OA is disposed of with no order as to costs.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ